

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH COURT-II

4. C.P. (IB)-2046(MB)/2018

CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2021**

NAME OF THE PARTIES: - Valecha Engineering Ltd.
Vs
Larsen & Toubro Ltd

Section 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Ld. Counsel Mr. Nilesh Masurkar appears for the Petitioner/Operational Creditor and Ld. Counsel Mr. Rashid Boatwalla appeared for the Corporate Debtor. He submitted that they were trying to enter in to the consent terms however the same could not be done due to Covid-19 situation. Both the counsels submitted that the pleading have been completed, in view of the same one-week time is granted to both the parties to enter into consent terms otherwise the matter would be heard on merits. List the matter on **03.03.2021.**

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-
H.P. CHATURVEDI
Member (Judicial)

Dated this the 19th day of Feb 2021
JD